

India dated the 8th February, 1969. [Placed in Library see No. LT-201/69]

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Armed Forces (Special Powers) Continuance Bill, 1969, which has been passed by the Rajya Sabha, at its sitting held on the 3rd March, 1969."
- (ii) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Public Wakfs (Extension of Limitation) Amendment Bill 1969, which has been passed by the Rajya Sabha, I am directed to enclose a copy of the Limitation (Amendment) Bill, 1969, which has been passed by the Rajya Sabha at its sitting held on the 3rd March, 1969."

BILLS AS PASSED BY RAJA SABHA

SECRETARY : Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha :—

- (1) The Armed Forces (Special Powers) Continuance Bill, 1969.
- (2) The Public Wakfs (Extension of Limitation) Amendment Bill, 1969.
- (3) The Limitation (Amendment) Bill, 1969.

12.20 hrs

PERSONAL EXPLANATION BY MEMBER

SHRI SAMAR GUHA (Contai) : On a point of personal explanation. My incomplete sentence in the course of a point of submission to you on the 3rd March, 1969 while you asked for placing the calling attention-notice on the issue of the recall of the West Bengal Governor has created some misunderstanding regarding my intention on such a move. I wanted to make it clear to the House that I did not want to block that discussion of the said issue but what I intended was to impress upon the desirability of changing the form of its discussion.

In similar circumstances in the past, you had the kindness to entertain such view point.

In my letter to you of 2 March, I tried to draw your attention to the fact that as the subject of recall of a Governor was intended to discuss a very sensitive issue like Centre-State relations and as it had vital constitutional implications, it should rather be dealt with in a form which would enable representatives of all parties to express their viewpoints on it. In that letter, I further requested you to ask the Home Minister to make a statement on the issue of recall of the Governor of West Bengal to be followed by a full-fledged discussion so that different parties could get an opportunity to thrash out the issue in all its wider implications.

In fact after my suggestion was disallowed by you, I have tabled a substantive motion on the issue of recall of a Governor for the kind consideration.

I hope after this personal explanation of mine, it will be clear to the House that I did not want to block discussion on the subject but desired to have it taken up in a different form.

I thank you for the opportunity given to me to make this personal explanation.